



# लव जिहादः जांच कमजोर, अहम साक्ष्य नजरंदाज किए

भोपाल | निजी कॉलेज में छात्राओं से लव जिहाद, दुष्कर्म और ब्लैकमेलिंग के मामले में राष्ट्रीय मानव अधिकार आयोग ने रिपोर्ट सौंप दी है। आयोग ने कहा कि पुलिस की जांच कमजोर रही। जांच में कई अहम साक्ष्यों को नजरअंदाज किया गया। इसलिए जिम्मेदारों पर विभागीय कार्रवाई की जाए। साथ ही, निष्पक्षता के लिए क्लब-90 की फॉर्रेसिक जांच कराकर 25 जुलाई तक रिपोर्ट आयोग को भेजी जाए। एक पीड़िता ने इंदौर में डायल-100 पर आरोपी फरहान द्वारा दुष्कर्म की शिकायत की थी, लेकिन कॉल रिसीव करने वाले अधिकारी ने इसे गंभीरता से नहीं लिया।



VIGNESH V, S GODSON WISELY DASS, & PEARSON LENEKAR SR



HEY beat me up like I was an animal," K An-galan reminisced his wo-decade-old encounter with cops, voice trembling, and fear still lurking in his

eyes. "They tied me like Jesus on the cross and lashed me from legs to spine." He can barely forget how he was treat ed, abused with filthy language and told to confess to the crime by cops, who openly threatened to hurt his sister.

Angalan, a 39-year-old cycle me-chanic and pig rearer from the Kuravan community, was first arrested before he turned 18. He was booked in 27 cases across 13 police stations in four districts, between 2007 and 2014. and framed in multiple theft cases Though he ended up spending over a decade in jail, Angalan was fortunate enough to escape without sacrificing his entire life. However, not everyone was so lucky.

The recent custodial death of the 29-year-old B Ajithkumar, a security guard at Madapuram temple in Thiruppuvanam in Sivaganga district on June 28, not only underlines the human rights violation against the suspects at the hands of police but also highlights the urgent need to evaluate the mental-ity of the police force comprising all the cadres of the department. Factors such as lack of accountability, inade-quate supervision, insufficient mental health programmes, and a poor awareness of human rights among police personnel can be attributed to the bru-tal 'police killing', underscoring the urgent need to address custodial vionce, say activists.
Testimonies from victims of custo

dial torture reveal a disturbing pat-tern: Suspects may not be formally charged, but subject to brutal police treatment, driven by systemic pressure, poor accountability, and a disre gard for constitutional safeguards. The Thiruppuvanam incident has once again underscored the necessity for the police department to change the mindset of officers with violent behav-iour, potentially through specific reforms, for instance, cognitive behav ioural therapy. It also reiterates the need to re-examine the policemen's well-being programme as well as the Standard Operating Procedures (SOPs) framed by former DGP Sylendra

# VIOLATION OF HUMAN RIGHTS TO 'CRACK' CASES

Human rights activists point out that members of special police teams under the direct supervision of SPs and DSPs are given boundless powers to operate inter stations and districts. They carry sickles, iron rods, wooden logs, and other lethal weapons, the activists alleged. The pressure sometimes origi-nates from local politicians or recommendations from senior officials to crack cases, compelling officers to beat suspects for confessions.

When asked about the unleashed po then asked about the unleasned po-lice brutality, particularly by special teams under SPs and DSPs, a police-man from a former special team told TNIE that senior police officers would not allow them to rest peacefully if no progress was shown in the investigation. "Beating suspects 'black and blue' is the approach we resort to because senior officials demand instant results

in any case," he said. One way to address this issue is to ensure accountability through proper proceedings, "For instance, for 10 theft cases, a police inspector from a local station could be appointed to inquire into them with a team of policemen from different stations, with their in-volvement dissolving after the detection and conclusion of the cases. The department should avoid pressuring police to complete inquiries quickly, as this indirectly forces policemen to re-sort to violent methods. The state de-partment should be prepared to accept a potential drop in crime detection as an immediate consequence," opines another police officer.

R Murali, vice president of PUCL, believes that most policemen lack awareness or training to handle the ing them with the same methods re-served for habitual offenders. The public's mindset also needs to change common people seem to accept police brutality. He noted that the police de partment needs to transform its internal culture, as many a time, police per-sonnel do not treat their colleagues with dignity, and this internal culture

impacts how they treat others.
"If a child dies in a school, the headmaster is bound to face action or punishment. Similarly, if a policeman com-mits an offence, the senior officer must be held responsible. Only if such changes are implemented, the senior police personnel will turn cautious and apply more scientific and intelligent methods to detect or identify offenders. These days, the police can also integrate a lot of new technological inno-vations into their investigation to solve cases quickly," he adds.

Henri Tiphagne, a human rights ac-tivist and executive director of Human Rights NGO People's Watch, sheds light on how the new recruit training

#### PROCEDURE TO HANDLE SUSPECTS

#### IN POLICE CUSTODY

- Suspects should neither be assaulted nor tortured
- Activities of special team policemen should be monitored
- Suspects should not be locked in lodges and rented houses for inquiries
- Suspects should be produced before the court within 24 hours
- Police are mandated not to harass accused while obtaining confession statements
- Investigation should follow only the techniques of scientific approach through interrogation, fingerprints, and call detail records (CDRs)
- CCTV should be fixed at police stations to check custodial torture complaints
- During recovery of stolen materials, police should not mount unnecessary force on the accused
- DSP and special branch constables should keenly monitor the accused in police custody and properly provide food and medicines
- Health condition of the suspect should be checked before arrest

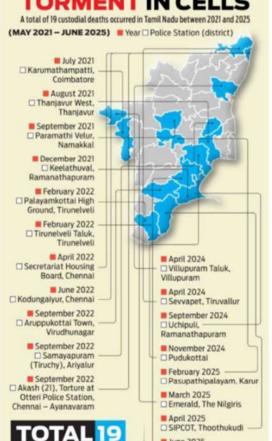


Recurring custodial deaths
underscore human rights
olations against suspects &
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Beating suspects 'black and blue' is often the approach cops resort to when senior officials demand instant results in crime cases

Fostering self-discipline among officers and adopting scientific methods for interrogation essential to prevent such cases in future

# TORMENT IN CELLS



**'20K CUSTODIAL** VIOLENCE CASES IN EIGHT YEARS'

(Note: No custodial death in

death in judicial custody)

police station in 2023 - only one

According to National Human Rights Commission reports, around 20,000 custodial violences/deaths (police or judicial) have taken place in India from 2017 to 2024

teaches the police force how to circumvent or escape repercussions for tor-ture, or how to "efficiently" inflict it. The training needs to focus more on handling issues ethically. In the case of Ajithkumar, all those involved were aged between 30 and 40 years. They might have an average of 10 years' experience in the field. Yet, they turned out to be brutal and were unresponsive

June 2025

in Madurai]

☐ Thirupavanam, Sivaganga

[Data source: People's Watch

to Aiithkumar's inability to cope with his cries," he said, stressing that while they might not inherently be bad people, there was a clear lack of oversight

Besides, as Joint Action Against Custodial Torture (JAACT) Tamil Nadu state coordinator Tholar Thiya gu points out, special teams are neither constituted with an official memoran-dum nor are liable under any law of investigation, as they are not bound to any police stations. While the second point in the 41 guidelines (SOP) issued by former DGP Sylendra Babu in 2022 necessitates monitoring special teams, the present DGP dismantles all the spe-cial teams curriculty. It shows that the cial teams outrightly. It shows that the present police did not follow it word and spirit, he says.

Had the investigators followed the 41 rules of SOP, the encounters and custo-dial tortures would not have been continued, he adds.

## **CALL FOR PROPER ACTION**

Stating that there have been 31 custo dial (judicial or police) deaths in the state in the last four years, activist Henri Tiphagne calls for the proper in-stallation of CCTV cameras in police stations. "Just suspending or transferring officers is not going to solve the issue. Install CCTV cameras in stations properly, ensuring the vicinity of the station is covered, because that's where torture often happens," Tiphane said. He further said that the District Lev-

Oversight Committees (DLOCs meant to monitor CCTV installations and human rights concerns in police stations, have not reviewed anything effectively. Moreover, the witness pro tection scheme remains largely un known among police or at the district judge level, Tiphane said, citing an in-stance where a whistleblower in a Madurai stone quarry had to struggle extensively to seek protection under it due to lack of awareness.

"NHRC reports from 2017 to 2024 indicated 20,000 custodial violences/ death (police or judicial) in India. Out of these, only 998 ended in compensa tion, and nothing has happened to the remaining 19,000 cases. Only 28 cases led to disciplinary action. We see many police officers appearing before the SHRC hearing every month for various cases. But they are getting promotions. Who will believe in such a system of SHRC and NHRC," Tiphagne asked.

The nodal officer of the TN police well-being programme, Dr Jayakumar C, additional professor in the Department of Psychosocial Support in Dis-

aster Management at the National Institute of Mental Health and Neuro Sciences (NIMHANS) in Bengaluru, stated that through their programme they engaged with officers from the rank of constable to ADGP. Focussing on three aspects — individual, family, and workplace — the programme helps with anger management, stress management, healthy coping strategies, and ways to solve problems in family relationships and with colleagues, among other aspects. Another extension of the programme is the 'Mag ilchi' initiative (not for all who took the well-being programme), which is for police personnel identified with prob-lems during the initial

well-being assessment but this is currently functioning only in a few districts.

He emphasised that induction of such pro-grammes at the training level is a must, and they should continue even during their service. "They are not taught how to handle public criticism or uncooperative individu-als. Force is not the only method. Even if we consider the person al lives of these five po licemen who were ar ed in the ca actions would definite ly have impacted their personal lives, friendships, and many other aspects. We cannot just

move on from one incident. It should be ingrained in the policy of policing and at all levels of police force," Jayakumar added.

Pinning hope in the state's 'Police Well-being and Magilchi' programme first of its kind in the entire country, Dr C Ramasubramanian, TN's state nodal officer of the Mental Health Programme, stated that "identification, training, treatment, rehabilitation, and back to work" is a comprehensive approach undertaken by the state, "Any amount of punishment is not going to help bring out a permanent change or solution. However, by providing train-ing, we can change the attitude of the police and bring a new mindset. The police officer then becomes an asset for the department. The training should be continuous, consistent, and meaningful. Without finding the etiology,

treating the symptoms is not going to

lead to a permanent cure," he said. However, sources from the police de-partment said the well-being proramme, though successful since its in ception in 2017, was halted during Covid-19 and has not been revived.

Many such initiatives often get hindered midway, disrupting the fi-nal results. For instance, while serv-ing as the DIG of Tiruchy range and IGP of central zone in 2020 and 2021 respectively, V Balakrishnan intro-duced cognitive behavioural therapy to several cops in his range. He identified 80 police personnel with violent behav-iour from five districts in Tiruchy range in 2020, soon after the custodial death of P Jayaraj and his son J Beniks in Sathankulam in Thoothukudi. The cops including constables, sub-inspectors, and inspectors were taken off duty involving direct contacts with the general public and they were chosen. general public, and they were chosen for the specialised programme called 'Cognitive Behaviour Therapy' by the psychologists. Since he was transferred, the programme was put on hold. Later, he tried to revive it when he took charge as the IGP of central zone in Tiruchy. But it too was short-lived as he was transferred again.

Constant work stress, many say, also adversely affects the morale of the policemen, which eventually adds to the outbursts of cop brutality. In the wake of this, the state gov ernment introduced weekly offs

for police personnel up to the rank of sub-inspectors in 2021, along with holidays on their birthdays and wedding anniversaries, with the aim of safeguard-ing their health and allowing them to spend time with their families. In several cases, the Madras High Court has criticised the ineffective

implementation of this weekly off system. However, commenting on these issues, a police officer stated that while weekly offs are provided for policemen, they are not consistent due to the na-

ture of their work and the necessity of their presence in important and emer-gency situations.

#### **ATROCITIES AGAINST KURAVANS**

In Angalan's case, though human rights groups intervened later, trauma rights groups intervened later, trauma of the dark days still haunts him. "Even today, police come to my house, take my photo, and leave. I live in constant fear." Just three months ago, he says, officers attempted to re-arrest him, citing a new CCTV footage. Only his lawyer's immediate intervention prevented another round of incarceration.

In 2016, the National Commission for

In 2016, the National Commission for Scheduled Castes constituted a special committee to investigate rising complaints of police atrocities against the Kuravan community in TN. The committee documented 21 case studies in volving men, women, and even chil-

dren each revealing systemic abuse. M Sundararajan, retired assistant superintendent of police, Dharmapuri, and a member of the Kuravan com-munity, points an accusing finger to the systemic bias in the force. "When there is a high-profile theft or crime the heat comes down hard from supe riors to inspectors, sub-inspectors, and finally, constables. The mindset gradually shifts to securing a confession, (which is) more important than finding the truth even by inflicting enormous pain on the accused even if it's woman or a juvenile,"

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he says. Sundararajan points to a lingering colonial hangover in the TN police force, particularly in how Kuravans are treated. "From training days, officers are fed with officers are fed with casteist biases. Kura-vans are seen as de-fault suspects," he says. "Confessions are forced through tor-ture. They're branded ture. They're branded as history-sheeters and repeatedly

Amid this juncture, PUCL vice president R Murali stressed the need for a tribunal or forum where victims

or their families can seek justice. "If a theft occurs, people can approach the crime police station, but where can victims of custodial torture go seek justice? There must be a radical change in the department," he said.

## **NEED FOR SYSTEMIC REFORMS**

Highlighting the need for systemic reforms within the police department, Virudhunagar MP Manickam Tagore stated that measures such as fostering self-discipline among officers and adopting science-based methods for interrogation are essential to prevent such incidents in the future. "This has to be the last inhumane act," he said.

"We can see the changes over a dec ade if we start making changes with extensive awareness and sensitisation programmes for cops," an IPS officer on the condition of anonymity said.



#### Devdiscourse

## Allegations and Denials: Shimla Minister's Row with NHAI Officials

The incident involving a Himachal minister allegedly assaulting NHAI officials raises questions about the state government's law and order management. Union Health Minister J P Nadda criticized the state government, and the BJP sought NHRC intervention. The minister denies allegations, citing NHAI negligence in a building collapse.

https://www.devdiscourse.com/article/law-order/3493905-allegations-and-denials-shimla-ministers-row-with-nhai-officials

Devdiscourse News Desk | Bilaspur | Updated: 05-07-2025 18:49 IST | Created: 05-07-2025 18:49 IST

The political landscape in Himachal Pradesh was rocked by allegations against Panchayati Raj Minister Anirudh Singh, accused of assaulting NHAI officials. The incident allegedly occurred during an inspection of a building collapse site, drawing criticism from Union Health Minister J P Nadda and prompting BJP to seek NHRC intervention.

The accused minister, while denying any wrongdoing, highlighted alleged irregularities in NHAI road construction projects. Singh described NHAI officials as corrupt and questioned the agency's role in the building collapse. The minister emphasized that an FIR does not equate to guilt.

Ranjana Verma, the building owner, further complicated matters by filing complaints against the NHAI and the construction company. Additional charges were brought against NHAI officials by local residents, alleging various offenses, including wrongful restraint and endangerment of life.



#### The Print

## Nadda condemns assault on NHAI official by Himachal minister

https://theprint.in/india/nadda-condemns-assault-on-nhai-official-by-himachal-minister/2680802/

PTI | 05 July, 2025 07:06 pm IST

Bilapsur (HP), Jul 5 (PTI) Condemning the assault on an NHAI official allegedly by a Himachal minister, Union Health Minister and BJP national President J P Nadda on Saturday said the incident "exposed" the state government's way of handling the law and order situation.

Nadda's statement comes after the BJP sought intervention by the National Human Rights Commission (NHRC) in this matter.

"What would happen to people when those supposed to protect the law take matters into their own hands?" Nadda asked while interacting with media personnel here.

The incident occurred on Monday when Panchayati Raj Minister Anirudh Singh was inspecting a building collapse site in Bhatta Kuffar in his assembly constituency of Kasumpti in the suburbs of Shimla, and called the NHAI officials to the location.

The building's owner claimed negligence by the NHAI (National Highways Authority of India) and the company involved in the four-lane project. Later in the evening, the NHAI officials alleged that the minister beat them up inside the room.

On Tuesday, Singh was booked for wrongful restraint, voluntarily causing hurt, criminal force to deter a public servant while performing his duty and intentional insult, after NHAI employee, Jindal, alleged in his complaint that he and his site engineer, Yogesh, were called to a room by Singh and beaten up.

In his complaint, Jindal alleged that when he apprised the minister that the collapsed building was 30 metres away from the National Highway Right of way (ROW) and that damages outside the NH-ROW would be dealt with as per the notification of the Himachal Pradesh Government, the minister started using foul language, called him and Yogesh to a room, assaulted them and even hit him with a vessel containing water.

Singh denied the allegations and said that "the FIR does not mean that I am guilty." He also claimed widespread irregularities in road construction works by the National Highway Authority of India (NHAI) and called its officials the "most corrupt in the country".

"Nothing happened, there has been no assault and an attempt has been made to divert the attention of people from negligence of NHAI resulting in the collapse of a five storey building here in Bhatta Kuffar on Monday", he added.

Page No. 0, Size:(0)cms X (0)cms.

Ranjana Verma, the owner of the collapsed building, registered a case of endangering life and mischief causing damage to property against the NHAI and against the company engaged in the four-laning of a road.

Two more cases were registered against the NHAI officials by residents for wrongful restraint, endangering life or personal safety of others, intentional hurt and criminal liability of several people. PTI COR BPL MPL

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#### LatestLY

## देश की खबरें। नड्डा ने हिमाचल के मंत्री के एनएचएआई अधिकारी पर हमला करने की निंदा की

भारतीय जनता पार्टी (भाजपा)के राष्ट्रीय अध्यक्ष ने हिमाचल प्रदेश के मंत्री अनिरुद्ध सिंह द्वारा एनएचएआई के एक अधिकारी पर कथित रूप से हमला किए जाने की निंदा करते हुए शनिवार को कहा कि इस घटना ने राज्य सरकार के कानून एवं व्यवस्था की स्थिति से निपटने के तरीके को उजागर कर दिया है।

https://hindi.latestly.com/agency-news/nadda-condemned-himachal-ministers-nhai-officer-to-attack-r-2682984.html

एजेंसी न्यूज Bhasha| Jul 05, 2025 09:10 PM IST

बिलासपुर(हिप्र), पांच जुलाई भारतीय जनता पार्टी (भाजपा)के राष्ट्रीय अध्यक्ष ने हिमाचल प्रदेश के मंत्री अनिरुद्ध सिंह द्वारा एनएचएआई के एक अधिकारी पर कथित रूप से हमला किए जाने की निंदा करते हुए शनिवार को कहा कि इस घटना ने राज्य सरकार के कानून एवं व्यवस्था की स्थिति से निपटने के तरीके को उजागर कर दिया है।

नड्डा का यह बयान भाजपा द्वारा इस मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) से हस्तक्षेप की मांग के बाद आया है।

नड्डा ने यहां संवाददाताओं से बातचीत में सवाल किया, "जब कानून की रक्षा करने वाले लोग ही मामले को अपने हाथ में ले लेंगे, तो लोगों का क्या होगा?"

हमले की कथित घटना सोमवार को उस समय घटी, जब पंचायती राज मंत्री अनिरुद्ध सिंह शिमला के उपनगरीय क्षेत्र कसुम्पटी के भट्टा कुफ्फार में एक इमारत ढहने वाली जगह का निरीक्षण कर रहे थे और उन्होंने एनएचएआई के अधिकारियों को घटनास्थल पर बुलाया था।

इमारत के मालिक ने एनएचएआई (भारतीय राष्ट्रीय राजमार्ग प्राधिकरण) और फोर-लेन परियोजना में शामिल कंपनी पर लापरवाही का आरोप लगाया। बाद में शाम को एनएचएआई के अधिकारियों ने आरोप लगाया कि मंत्री ने कमरे के अंदर उनके साथ मारपीट की।

अनिरुद्ध सिंह के खिलाफ मंगलवार को गलत तरीके से रोकने, स्वेच्छा से चोट पहुंचाने, लोक सेवक को उसके कर्तव्य से रोकने के लिए आपराधिक बल का प्रयोग करने तथा जानबूझकर अपमान करने के आरोप में मामला दर्ज किया गया था।

यह मामला एनएचएआई के कर्मचारी जिंदल द्वारा दर्ज कराई गई शिकायत के आधार पर दर्ज किया गया। उन्होंने आरोप लगाया कि साइट इंजीनियर योगेश को सिंह ने एक कमरे में बुलाया तथा उनकी पिटाई की।

(यह सिंडिकेटेड न्यूज़ फीड से अनएडिटेड और ऑटो-जेनरेटेड स्टोरी है, ऐसी संभावना है कि लेटेस्टली स्टाफ द्वारा इसमें कोई बदलाव या एडिट नहीं किया गया है)



The New Indian Express

## From sathankulam to sivaganga when khaki turns red

Angalan can barely forget how he was treated, abused with filthy language and told to confess to the crime by cops, who openly threatened to hurt his sister.

https://www.newindianexpress.com/states/tamil-nadu/2025/Jul/06/from-sathankulam-to-sivaganga-when-khaki-turns-red

Vignesh V, S Godson Wisely Dass, Pearson Lenekar SR

Updated on: r06 Jul 2025, 7:46 am

9 min read

MADURAI, THOOTHUKUDI, & TIRUCHY: Hey beat me up like I was an animal," K Angalan reminisced his two-decade-old encounter with cops, voice trembling, and fear still lurking in his eyes. "They tied me like Jesus on the cross and lashed me from legs to spine." He can barely forget how he was treated, abused with filthy language and told to confess to the crime by cops, who openly threatened to hurt his sister.

Angalan, a 39-year-old cycle mechanic and pig rearer from the Kuravan community, was first arrested before he turned 18. He was booked in 27 cases across 13 police stations in four districts, between 2007 and 2014, and framed in multiple theft cases. Though he ended up spending over a decade in jail, Angalan was fortunate enough to escape without sacrificing his entire life. However, not everyone was so lucky.

The recent custodial death of the 29-year-old B Ajithkumar, a security guard at Madapuram temple in Thiruppuvanam in Sivaganga district on June 28, not only underlines the human rights violation against the suspects at the hands of police but also highlights the urgent need to evaluate the mentality of the police force comprising all the cadres of the department. Factors such as lack of accountability, inadequate supervision, insufficient mental health programmes, and a poor awareness of human rights among police personnel can be attributed to the brutal 'police killing', underscoring the urgent need to address custodial violence, say activists.

Testimonies from victims of custodial torture reveal a disturbing pattern: Suspects may not be formally charged, but subject to brutal police treatment, driven by systemic pressure, poor accountability, and a disregard for constitutional safeguards. The Thiruppuvanam incident has once again underscored the necessity for the police department to change the mindset of officers with violent behaviour, potentially through specific reforms, for instance, cognitive behavioural therapy. It also reiterates the need to re-examine the policemen's well-being programme as well as the Standard Operating Procedures (SOPs) framed by former DGP Sylendra Babu.

TN custodial death: Postmortem report reveals 44 external and internal injuries on victim's body

Violation of human rights to 'crack' cases

Human rights activists point out that members of special police teams under the direct supervision of SPs and DSPs are given boundless powers to operate inter stations and districts. They carry sickles, iron rods, wooden logs, and other lethal weapons, the activists alleged. The pressure sometimes originates from local politicians or recommendations from senior officials to crack cases, compelling officers to beat suspects for confessions.

When asked about the unleashed police brutality, particularly by special teams under SPs and DSPs, a policeman from a former special team told TNIE that senior police officers would not allow them to rest peacefully if no progress was shown in the investigation. "Beating suspects 'black and blue' is the approach we resort to because senior officials demand instant results in any case," he said.

One way to address this issue is to ensure accountability through proper proceedings. "For instance, for 10 theft cases, a police inspector from a local station could be appointed to inquire into them with a team of policemen from different stations, with their involvement dissolving after the detection and conclusion of the cases. The department should avoid pressuring police to complete inquiries quickly, as this indirectly forces policemen to resort to violent methods. The state department should be prepared to accept a potential drop in crime detection as an immediate consequence," opines another police officer.

R Murali, vice president of PUCL, believes that most policemen lack awareness or training to handle the general public. They often end up treating them with the same methods reserved for habitual offenders. The public's mindset also needs to change; common people seem to accept police brutality. He noted that the police department needs to transform its internal culture, as many a time, police personnel do not treat their colleagues with dignity, and this internal culture impacts how they treat others.

"If a child dies in a school, the headmaster is bound to face action or punishment. Similarly, if a policeman commits an offence, the senior officer must be held responsible. Only if such changes are implemented, the senior police personnel will turn cautious and apply more scientific and intelligent methods to detect or identify offenders. These days, the police can also integrate a lot of new technological innovations into their investigation to solve cases quickly," he adds.

Henri Tiphagne, a human rights activist and executive director of Human Rights NGO People's Watch, sheds light on how the new recruit training teaches the police force how to circumvent or escape repercussions for torture, or how to "efficiently" inflict it. "The training needs to focus more on handling issues ethically. In the case of Ajithkumar, all those involved were aged between 30 and 40 years. They might have an average of 10 years' experience in the field. Yet, they turned out to be brutal and were unresponsive to

Ajithkumar's inability to cope with his cries," he said, stressing that while they might not inherently be bad people, there was a clear lack of oversight.

Besides, as Joint Action Against Custodial Torture (JAACT) Tamil Nadu state coordinator Tholar Thiyagu points out, special teams are neither constituted with an official memorandum nor are liable under any law of investigation, as they are not bound to any police stations. While the second point in the 41 guidelines (SOP) issued by former DGP Sylendra Babu in 2022 necessitates monitoring special teams, the present DGP dismantles all the special teams outrightly. It shows that the present police did not follow it word and spirit, he says.

Had the investigators followed the 41 rules of SOP, the encounters and custodial tortures would not have been continued, he adds.

#### Call for proper action

Stating that there have been 31 custodial (judicial or police) deaths in the state in the last four years, activist Henri Tiphagne calls for the proper installation of CCTV cameras in police stations. "Just suspending or transferring officers is not going to solve the issue. Install CCTV cameras in stations properly, ensuring the vicinity of the station is covered, because that's where torture often happens," Tiphane said.

He further said that the District Level Oversight Committees (DLOCs), meant to monitor CCTV installations and human rights concerns in police stations, have not reviewed anything effectively. Moreover, the witness protection scheme remains largely unknown among police or at the district judge level, Tiphane said, citing an instance where a whistleblower in a Madurai stone quarry had to struggle extensively to seek protection under it due to lack of awareness.

"NHRC reports from 2017 to 2024 indicated 20,000 custodial violences/death (police or judicial) in India. Out of these, only 998 ended in compensation, and nothing has happened to the remaining 19,000 cases. Only 28 cases led to disciplinary action. We see many police officers appearing before the SHRC hearing every month for various cases. But they are getting promotions. Who will believe in such a system of SHRC and NHRC," Tiphagne asked.

The nodal officer of the TN police well-being programme, Dr Jayakumar C, additional professor in the Department of Psychosocial Support in Disaster Management at the National Institute of Mental Health and Neuro Sciences (NIMHANS) in Bengaluru, stated that through their programme, they engaged with officers from the rank of constable to ADGP. Focussing on three aspects — individual, family, and workplace — the programme helps with anger management, stress management, healthy coping strategies, and ways to solve problems in family relationships and with colleagues, among other aspects. Another extension of the programme is the 'Magilchi' initiative (not for all who took the well-being programme), which is for police personnel identified with

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problems during the initial well-being assessment, but this is currently functioning only in a few districts.

He emphasised that induction of such programmes at the training level is a must, and they should continue even during their service. "They are not taught how to handle public criticism or uncooperative individuals. Force is not the only method. Even if we consider the personal lives of these five policemen who were arrested in the case, their actions would definitely have impacted their personal lives, friendships, and many other aspects. We cannot just move on from one incident. It should be ingrained in the policy of policing and at all levels of police force," Jayakumar added.

Pinning hope in the state's 'Police Well-being and Magilchi' programme, first of its kind in the entire country, Dr C Ramasubramanian, TN's state nodal officer of the Mental Health Programme, stated that "identification, training, treatment, rehabilitation, and back to work" is a comprehensive approach undertaken by the state. "Any amount of punishment is not going to help bring out a permanent change or solution. However, by providing training, we can change the attitude of the police and bring a new mindset. The police officer then becomes an asset for the department. The training should be continuous, consistent, and meaningful. Without finding the etiology, treating the symptoms is not going to lead to a permanent cure," he said.

However, sources from the police department said the well-being programme, though successful since its inception in 2017, was halted during Covid-19 and has not been revived.

Many such initiatives often get hindered midway, disrupting the final results. For instance, while serving as the DIG of Tiruchy range and IGP of central zone in 2020 and 2021 respectively, V Balakrishnan introduced cognitive behavioural therapy to several cops in his range. He identified 80 police personnel with violent behaviour from five districts in Tiruchy range in 2020, soon after the custodial death of P Jayaraj and his son J Beniks in Sathankulam in Thoothukudi. The cops including constables, sub-inspectors, and inspectors were taken off duty, involving direct contacts with the general public, and they were chosen for the specialised programme called 'Cognitive Behaviour Therapy' by the psychologists. Since he was transferred, the programme was put on hold. Later, he tried to revive it when he took charge as the IGP of central zone in Tiruchy. But it too was shortlived as he was transferred again.

Constant work stress, many say, also adversely affects the morale of the policemen, which eventually adds to the outbursts of cop brutality. In the wake of this, the state government introduced weekly offs for police personnel up to the rank of sub-inspectors in 2021, along with holidays on their birthdays and wedding anniversaries, with the aim of safeguarding their health and allowing them to spend time with their families. In several cases, the Madras High Court has criticised the ineffective implementation of this weekly off system. However, commenting on these issues, a police officer stated that while

weekly offs are provided for policemen, they are not consistent due to the nature of their work and the necessity of their presence in important and emergency situations.

### Atrocities against Kuravans

In Angalan's case, though human rights groups intervened later, trauma of the dark days still haunts him. "Even today, police come to my house, take my photo, and leave. I live in constant fear." Just three months ago, he says, officers attempted to re-arrest him, citing a new CCTV footage. Only his lawyer's immediate intervention prevented another round of incarceration.

In 2016, the National Commission for Scheduled Castes constituted a special committee to investigate rising complaints of police atrocities against the Kuravan community in TN. The committee documented 21 case studies involving men, women, and even children each revealing systemic abuse.

M Sundararajan, retired assistant superintendent of police, Dharmapuri, and a member of the Kuravan community, points an accusing finger to the systemic bias in the force. "When there is a high-profile theft or crime, the heat comes down hard from superiors to inspectors, sub-inspectors, and finally, constables. The mindset gradually shifts to securing a confession, (which is) more important than finding the truth even by inflicting enormous pain on the accused even if it's woman or a juvenile," he says.

Sundararajan points to a lingering colonial hangover in the TN police force, particularly in how Kuravans are treated. "From training days, officers are fed with casteist biases. Kuravans are seen as default suspects," he says. "Confessions are forced through torture. They're branded as history-sheeters and repeatedly targeted."

Amid this juncture, PUCL vice president R Murali stressed the need for a tribunal or forum where victims or their families can seek justice. "If a theft occurs, people can approach the crime police station, but where can victims of custodial torture go seek justice? There must be a radical change in the department," he said.

### Need for systemic reforms

Highlighting the need for systemic reforms within the police department, Virudhunagar MP Manickam Tagore stated that measures such as fostering self-discipline among officers and adopting science-based methods for interrogation are essential to prevent such incidents in the future. "This has to be the last inhumane act," he said.

"We can see the changes over a decade if we start making changes with extensive awareness and sensitisation programmes for cops," an IPS officer on the condition of anonymity said.

Procedure to handle suspects in police custody

Suspects should neither be assaulted nor tortured

Activities of special team policemen should be monitored

## NEW INDIAN EXPRESS, Online, 6.7.2025

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Suspects should not be locked in lodges and rented houses for inquiries

Suspects should be produced before the court within 24 hours

Police are mandated not to harass accused while obtaining confession statements

Investigation should follow only the techniques of scientific approach through interrogation, fingerprints, and call detail records (CDRs)

CCTV should be fixed at police stations to check custodial torture complaints

During recovery of stolen materials, police should not mount unnecessary force on the accused

DSP and special branch constables should keenly monitor the accused in police custody and properly provide food and medicines

Health condition of the suspect should be checked before arrest



#### Prabhat Khabar

## बच्ची से दुष्कर्म के दोषी को उम्रकैद

राज्य में वर्ष 2021 के विधानसभा चुनाव के बाद हुई हिंसा से जुड़े मामलों की केंद्रीय अन्वेषण ब्यूरो (सीबीआइ) द्वारा की गयी जांच में पहला मामला है, जब किसी दोषी को अदालत ने सजा सुनायी हो.

https://www.prabhatkhabar.com/state/west-bengal/kolkata/life-imprisonment-to-the-accused-of-raping-a-girl

ByAKHILESH KUMAR SINGH

July 5, 2025 1:14 AM

नजीर. राज्य में चुनाव बाद हुई हिंसा के मामले में पहली बार सजा का एलान

दोषी पर लगाया गया 50 हजार रुपये का जुर्माना भी

कोर्ट ने राज्य सरकार को दिया पीड़िता को तीन लाख रुपये का मुआवजा देने का भी निर्देश

संवाददाता, कोलकाता राज्य में वर्ष 2021 के विधानसभा चुनाव के बाद हुई हिंसा से जुड़े मामलों की केंद्रीय अन्वेषण ब्यूरो (सीबीआइ) द्वारा की गयी जांच में पहला मामला है, जब किसी दोषी को अदालत ने सजा सुनायी हो. शुक्रवार को मालदा की विशेष पॉक्सो अदालत (अतिरिक्त जिला व सत्र न्यायाधीश, द्वितीय) ने नौ साल की बच्ची से दुष्कर्म करने के दोषी रफीकुल इस्लाम उर्फ भेलू उर्फ बेलू को आजीवन कारावास व 50 हजार रुपये के जुर्माने की सजा सुनायी. साथ ही कोर्ट ने निर्देश दिया कि राज्य सरकार पीडिता को 'पीडित मुआवजा कोष' से तीन लाख रुपये भी दे. दोषी के खिलाफ अदालत में सीबीआइ की ओर से विशेष लोक अभियोजक अमिताभ मैत्रा ने दलीलें रखी थीं. यह राज्य में चुनाव बाद हिंसा से जुड़े मामलों में पहला ऐसा मामला है, जिसमें न केवल ट्रायल पूरा हुआ, बल्कि गिरफ्तार शख्स को दोषी भी ठहराया गया. गत बुधवार को अदालत ने भेलू को दोषी करार दिया था. वह एक सेवानिवृत्त स्कूल शिक्षक है और उसका तृणमूल कांग्रेस से जुडाव था. वर्ष 2021 की घटना : बच्ची से दुष्कर्म की यह घटना चार जून, 2021 की है, जब राज्य में हुए विधानसभा चुनाव के परिणाम घोषित होने के तुरंत बाद कई हिस्सों में हिंसा भड़क उठी थी. हत्या, दुष्कर्म व दुष्कर्म की कोशिश के कई मामलों से संबंधित याचिकाएं कलकत्ता हाइकोर्ट में दायर हुई थीं. घटनाओं को लेकर राष्ट्रीय मानवाधिकार आयोग ने भी कलकत्ता हाइकोर्ट को एक रिपोर्ट सौंपी थी. रिपोर्ट के आधार पर हाइकोर्ट की पांच जजों की पीठ ने 19 अगस्त, 2021 को निर्देश दिया कि हत्या व महिलाओं के खिलाफ यौन अपराधों से जुड़े मामलों की जांच सीबीआइ करेगी. केंद्रीय जांच एजेंसी ने देशभर से अधिकारियों की विशेष टीमें बनाकर चुनाव बाद हुईं इन घटनाओं की जांच शुरू की. कई मामलों में सीबीआइ ने संबंधित अदालतों में चार्जशीट भी दाखिल की है. पीडिता से दुष्कर्म का यह मामला मालदा के मानिकचक थाना क्षेत्र में हुआ. बच्ची को भेलू ने रुपये का लालच देकर अपने बगीचे में बुलाया और वहां दुष्कर्म किया. घटना की चश्मदीद बनी पीड़िता की चचेरी बहन : घटना को पीड़िता की 10 साल की चचेरी बहन ने देखा, जो इस मामले की चश्मदीद गवाह बनी.